

for the development of the industry; and

(b) if so, what are the terms of reference of the Board?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI & V. RAMASWAMY): (a) Yes, Sir.

(b) Copy of Government Resolution No. 6(4)-Tex(D)/64. dated the 22nd August, 1964 is laid on the Table of the House.

**MINISTRY OF COMMERCE  
RESOLUTION**

*New Delhi, the 22nd August, 1964*

No. 6(4)-Tex(D)/64.—In view of the important part played by the Jute Industry in the economy of the country and particularly in the field of exports, Government of India have decided to set up a Jute Textiles Consultative Board with the following members:—

1. Minister for Commerce—*Chairman*.
2. Deputy Minister for Commerce—*Vice-Chairman*.
- Members
3. Secretary, Ministry of Commerce.
4. Additional Secretary, Ministry of Commerce. 4-A. Joint Secretary in the Ministry of Commerce dealing with Jute Industry.
9. Chairman, Indian Jute Mills Association.
6. Representatives of the Indian Jute Mills Association.
7. Do.
8. Do.
9. A representative of the Calcutta Jute Fabric Shippers' Association.
10. A representative of the Ministry of Food and Agriculture; (Department of Agriculture).

11. A representative of labour in the Jute Industry.
12. Jute Commissioner—Member-Secretary.

Government will endeavour as far as possible to consult the Board generally on important matters concerning the Jute Industry, particularly in regard to production, distribution and exports of jute goods, imports and exports of raw jute and matters relating to the development of the jute industry, research in jute industry, and procurement of raw materials, machinery and accessories required for the industry.

The Board has been nominated for a period of two years with effect from the date of this Resolution.

**ORDER**

Ordered that a copy of this Resolution be communicated to all State Governments, all Chief Commissioners, all Ministries of the Government of India, the Prime Minister's Secretariat, the Private and Military Secretaries to the President, the Planning Commission, the Central Board of Revenue and the Comptroller and Auditor General of India.

Ordered that it be published in the Gazette of India.

B. G. RAU,  
*Additional Secretary.*

**RAW MATERIAL FOR RE-ROLLING  
MILLS**

•264. SHRI RAM SINGH: Will the Minister of STEELAND MTNES be pleased to state:

(a) whether Government's attention has been drawn to the fact that most of the existing steel re-rolling mills in India are starving for raw materials leading to their closure; and

(b) if so, what action is proposed to be taken in the matter?

THE MINISTER OF STEEL AND MINES (SHRI N. SANJIVA REDDY): (a) Government are aware that there has been shortage of billets and re-rollable scrap lor supply to re-rolling mills during the past few months.

(b) Some of the main producers who have not produced adequate quantities of billets in the past few months are being pressed to improve their production and licences are also being issued to certain parties to set up units for production of billets by using the electric furnaces.

**हैवी इंजीनियरिंग कारपोरेशन लिमिटेड,  
रांची द्वारा निर्माण सम्बन्धी साज-  
सामान की खरीद तथा किराये पर  
दिया जाना**

\*२६५. श्री भगवत नारायण भागवत : क्या उद्योग तथा संभरण मंत्री प्राक्कलन समिति (१९६३-६४) के हैवी इंजीनियरिंग कारपोरेशन लिमिटेड, रांची के सम्बंध में ५१वें प्रतिवेदन के पृष्ठ ४१-४२ पर पैरा १०३-१०५ को देखेंगे जिनमें यह कहा गया है कि कारपोरेशन ने निर्माण संबंधी कीमती साज-सामान खरीदा और ठेकेदारों को किराये पर दिया, जब कि संविदा-पत्रों में यह अनुबंध था कि ठेकेदार स्वयं अपना ही साज-सामान लायेंगे, और यह बताने की कृपा करेंगे कि इसके लिए जिम्मेदार लोगों के विरुद्ध सरकार ने क्या कार्यवाही की है?

**f [PURCHASE AND HIRING OUT OP CON-  
STRUCTION EQUIPMENT BY H.E.C. LTD.,  
RANCHI**

•265. SHRI B. N. BHARGAVA: Will the Minister of INDUSTRY AND SUPPLY be pleased to refer to paras 103-105 at pages 41-42 of the 51st report of the Estimates Committee (1963-64) relating to Heavy Engineering Corporation Limited, Ranchi wherein it is stated that the Corporation purchased and hired out costly constructs ] English translation.

tion equipment to contractors at un-economic rates although it was stipulated in the contracts that the contractors would bring their own equipment and state the action taken by Government against those responsible in the matter?]

**उद्योग तथा संभरणमंत्रालय में भारी  
इंजीनियरी के मंत्री (श्री टी० एन० सिंह) :**  
सदन की मेज पर एक विवरण रखा जाता है।

**विवरण**

हैवी इंजीनियरिंग कारपोरेशन के विभागीय कार्य के लिये अपेक्षित निर्माणसंबंधी साज-सामान के मूल्य का अनुमान २.७६ करोड़ रुपये लगाया गया था। इस साज-सामान में से ३१-३-१९६४ तक १.७५ करोड़ रुपये के मूल्य का सामान खरीदा गया था। इस साज-सामान का मुख्यतः इस्तेमाल उस विभागीय कार्य में किया गया था जिसका कारपोरेशन की विभिन्न यूनिटों में संयंत्र और मशीनें लगाने से प्रमुख संबंध था। चूंकि संयंत्र और मशीनें लगाने का काम बहुत सी अन्य बातों—जैसे विभिन्न शापों का निर्माण, मशीनों आदि के आने पर निर्भर करता है, इसलिये हैवी इंजीनियरिंग कारपोरेशन के लिये प्राप्त निर्माण-संबंधी मशीनों का पूरा उपयोग करने में कुछ समय का अन्तर पड़ गया था। केवल ऐसे ही कुछ मामलों में ये मशीनें ठेकेदारों को किराये पर दे दी गई थीं; विशेषकर उस समय जब कि उनका काम पिछड़ गया था और ऐसा मुख्यतः असैनिक निर्माण-कार्य की शीघ्रता से करने की दृष्टि से किया गया था। किराये की दरें किराये पर दिये गये साज-सामान में हुई टूट-फूट, मरम्मत और उनकी देख-रेख पर हुये खर्च आदि को ध्यान में रख कर निश्चित की गई थी।

ऐसा जान पड़ता है कि कारपोरेशन प्राक्कलन समिति के सम्मुख अपनी स्थिति की संतोषजनक व्याख्या न कर सका, जिसके